

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 549 of 1996

Friday, this the 31st day of May, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

1. B. Sasidharan, S/o Kumaran,
Head Clerk,
Office of the Regional Provident Fund Commissioner,
Employees Provident Fund, Kochi-17.
2. B. Shantha, D/o Kumaran Bhaskaran,
Upper Division Clerk,
Office of the Regional Provident Fund Commissioner,
Employees Provident Fund, Kochi-17.

... Applicants

By Advocate Mr M.R. Rajendran Nair.

Vs

1. The Regional Provident Fund Commissioner(Kerala),
Pattom, Thiruvananthapuram.
2. The Regional Provident Fund Commissioner,
Sub Regional Office, Kochi -17.
3. Union of India, represented by
Secretary to Government of India,
Ministry of Labour, New Delhi.

... Respondents

By Advocate Mr P.K. Madhusoodhanan for R 1 & 2.

The application having been heard on 31st May 1996,
the Tribunal on the same day delivered the following:

O R D E R

Applicants challenge A-1 and A-2 orders removing them from service on the ground that they have furnished 'Community Certificates' which are not correct. Respondents submit that this was done after holding an enquiry.

2. Appeals have since been filed against the impugned orders and the same are pending consideration. Learned

Standing Counsel for respondents submits that the appeals will be considered on merits and appropriate orders passed in due course. I record the submission.

3. The impugned orders will be kept in abeyance till orders are passed in the appeals.

4. Original application is disposed of as aforesaid.

No costs.

Dated the 31st May, 1996.

Sankaranair

CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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List of Annexures

Annexures A1: True copy of the order No.KR/B Sasidharan/
Admn.I/E.I(5)/96/511 dated 8/5/1996 issued
by the 1st respondent to 1st applicant.

Annexure A2: True copy of the order No.KR/B Shantha/Admn.I/
E.I(5)/96/512 dated 8.5.1996 issued by the
1st respondent to 2nd applicant.